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Title: The motion for consideration of the 34th and 35th Reports of Committee on Private Members' Bills and Resolutions. (Motion adopted).

MADAM CHAIRMAN: Now, we shall take up item no. 19 – Shrimati Archana Nayak.

SHRIMATI ARCHANA NAYAK (KENDRAPARA): I beg to move:

"That this House do agree with the Thirty-fourth and Thirty-fifth Reports of the Committee on Private Members' Bills and Resolutions presented to the House on the 5th and 12th March, 2008, respectively. "

MADAM CHAIRMAN: Motion moved:

"That this House do agree with the Thirty-fourth and Thirty-fifth Reports of the Committee on Private Members' Bills and Resolutions presented to the House on the 5th and 12th March, 2008, respectively. "

Shri C.K. Chandrappan, you may move your amendment.

SHRI C.K. CHANDRAPPAN (TRICHUR): I beg to move:

"That in the motion-

add at the end-

"subject to the modification that the Constitution (Amendment) Bill, 2008 (*Insertion of new article 45A*) by Shri C.K. Chandrappan be referred back to the Committee for reconsideration of their recommendation contained in the Thirty-fourth Report with regard to the said Bill." "

MADAM CHAIRMAN: Motion moved:

"That in the motion-

add at the end-

"subject to the modification that the Constitution (Amendment) Bill, 2008 (*Insertion of new article 45A*) by Shri C.K. Chandrappan be referred back to the Committee for reconsideration of their recommendation contained in the Thirty-fourth Report with regard to the said Bill." "

SHRI C.K. CHANDRAPPAN : Madam Chairman, when you put my amendment to the vote of the House, the Members should understand as to what it is. So, please allow me to say two sentences.

As it is said, the Bill seeks to amend the Constitution with a view to protect children below the age of 15 years from all forms of corporal punishment by any person.[\[H59\]](#)

I moved this Constitutional Amendment taking into account the recommendations made by the UN General Assembly to all States to adopt legislations that children will not be subjected to corporal punishment. I think, the Committee probably, has not gone into all the details of it.

Therefore, I would request that my Amendment may be adopted so that the Committee will have the opportunity to reconsider it.

MADAM CHAIRMAN : The question is:

"That in the motion,--
add at the end--

'Subject to the modification that the Constitution (Amendment) Bill, 2008 (*Insertion of new article 45A*) by Shri C.K.

Chandrappan be referred back to the Committee for reconsideration of their recommendation contained in the Thirty-Fourth Report with regard to the said Bill."

The motion was adopted.

MADAM CHAIRMAN: The question is:

"That this House do agree with the Thirty-fourth and Thirty-fifth Reports of the Committee on Private Members' Bills and Resolutions presented to the House on the 5th and 12th March, 2008, respectively, subject to the modification that the Constitution (Amendment) Bill, 2008 (*Insertion of new article 45A*) by Shri C.K. Chandrappan be referred back to the Committee for reconsideration of their recommendation contained in the Thirty-Fourth Report with regard to the said Bill."

The motion was adopted.

16.17 hrs.